NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1403/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES:

Bhavana Energy Infrastructure Pvt. Ltd. V/s. KSS Petron Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
24	Ristikesh Chindon/kar	Actuocate for The Petitioner.	ei

ORDER CP 1403/I&BC/NCLT/MB/MAH/2017

- It is informed by the Learned Representative that in respect of the Respondent Debtor, in one case, already a Petition has been admitted under the Insolvency & Bankruptcy Code and the Interim Resolution Professional is seized of the matter.
- Since the Insolvency Process has already commenced, this petition has become redundant. However, time is granted to file proper Application. Adjourned to 16.01.2018.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) Date : 18.12.2017

Sd/-

M.K. SHRAWAT Member (Judicial)